

ऊन का निर्यात

*६५४. श्री रघुनाथ सिंह : क्या बाणिज्य तथा उद्योग मंत्री यह बतलाने की कृपा करेंगे कि :

(क) सन् १९५२ में भारत से कुल कितने मूल्य के ऊन का निर्यात किया गया;

(ख) क्या ऊन के इस निर्यात के फलस्वरूप कालीन उद्योग को कोई हानि हुई ; तथा

(ग) सन् १९५०, १९५१ तथा १९५२ में भारत से कुल कितने मूल्य के ऊनी कालीनों का निर्यात किया गया ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Rs. 8,61,72,000.

(b) No, Sir. Not to the knowledge of Government.

(c) 1950—Rs. 4,82,39,000
1951—Rs. 6,63,74,000
1952—Rs. 2,71,40,000.

INDIAN MINING ASSOCIATION

*355. **Shri P. R. Rao:** (a) Will the Minister of **Production** be pleased to state whether it is a fact that the Indian Mining Association has submitted a memorandum to Government during the last week of January 1953?

(b) If the answer to part (a) above be in the affirmative, do Government propose to lay on the Table of the House a copy of the same?

(c) Is it in the contemplation of Government to consult the representatives of the Coal Miners before arriving at any decision?

(d) Has any increase in the price of coal been demanded in the memorandum?

The Minister of Production (Shri K. C. Reddy): (a) Yes.

(b) A copy of the memorandum is laid on the Table of the House. [See Appendix III, annexure No. 15.]

(c) Pending detailed examination of the memorandum, no opinion can be expressed on this point.

(d) Yes; the memorandum urges the restoration of the cut in coal prices imposed in November 1949.

RETAIL RATES OF SALT

*356. **Shri Balwant Sinha Mehta:** (a) Will the Minister of **Production** be pleased to lay on the Table of the House a comparative statement of retail rates per seer of salt prevalent in State by State, where district nominee system is in vogue and where it does not exist?

(b) What are the different types of control on salt exercised, State-wise?

(c) Do Government contemplate to repeal or modify the respective salt control orders and if so, when?

The Minister of Production (Shri K. C. Reddy): (a) A Statement is laid on the Table of the House. [See Appendix III, annexure No. 16.]

(b) A list showing the names of the States concerned and the different types of Control over salt exercised by them is placed on the Table of the House. [See Appendix III, annexure No. 17.]

(c) The question is under enquiry by the Commodity Controls Committee. After receipt of that Committee's report, the subject will be considered by the Government with a view to take a decision at an early date.

DISTRICT NOMINEES FOR SALE OF SALT

*357. **Shri Balwant Sinha Mehta:** (a) Will the Minister of **Production** be pleased to state whether it is a fact that no persons except district nominees are allowed to import and sell salt in U.P.?

(b) Is it a fact that a monopoly for district nominees in U. P. exists and a person resident in another State is not allowed to import and sell his salt?

The Minister of Production (Shri K. C. Reddy): (a) Yes.

(b) The U.P. Government allow import of salt into their State only through Nominees appointed under the State Salt Control Order issued in 1947. Information as to whether the nominees are resident in U.P. or not, is not readily available. U. P. Government have been requested to furnish the required information.

VOLUNTARY LABOUR WEEKS

*358. **Shri Badshah Gupta:** (a) Will the Minister of **Planning** be pleased to state as to what States in the Indian Union observed Voluntary Labour Weeks near about the 26th of January, 1953 for undertaking works of general welfare, viz. construction of roads, bridges, *panchayat* and school buildings, digging of pools, wells, tanks, etc.?